

[Shri Shriballav Panigrahi]

the quarterly allocation of levy cement for Orissa from 67,800 MT to 42,900 MT from quarter III/86 to quarter III/87 in a phased manner. The requirement of cement during each quarter is 2.5 lakhs MT in the State of Orissa. For the current quarter (July-September 1987), State Government have received 42,900 MT levy cement from Government of India. This is quite inadequate in as much as the quarterly requirement of Housing and Urban Development Department alone is about 50,000 MT.

It is therefore requested that the State quarterly quota of cement for Orissa be enhanced to one lakh MT minimum.

(vi) Need to develop some places in Kerala as tourist reports

SHRI K. MOHANDAS (Mukundapuram): The policy of the Central Government is to develop new tourist centres in different parts of the country is welcome. Kerala, as is well known, has a lot of tourist potential. But only a few places have been developed so far as tourist centres. There are a large number of places in the State which, if developed, could attract foreign as well as domestic tourists. For example, Guruvayoor is a famous pilgrim centre which is visited by lakhs of people every year. If the Union Government take some interest in developing it as a major centre of pilgrimage and also tourism, the number of tourists will go up phenomenally. Similarly, Kodungallur where the ancient history of Kerala was enacted, is an important place which could be developed as a major tourist centre.

I would, therefore, request the Government of India that Central investment may be made to develop these and similar places in Kerala as tourist centres.

(vii) Need to direct Indian Banks Association to invite Bank Employees Federation of India for negotiations for revision of wages

SHRI BASUDEB ACHARIA (Bankura):

The Bank Employees Federation of India submitted a charter of demands to Indian Banks Association on June 5, 1987 for revision of wages and service conditions of bank employees consequent on expiry of last settlement on June 30, 1987. The Bank Employees Federation of India represents more than one lakh membership all over the country. The Indian Banks Association had invited some trade unions of Bank employees for negotiations from July 24, 1987 but the Bank Employees Federation of India has been ignored, without assigning any reason. By not responding to the charter of demands of BEFI, Indian Banks Association has created a position that the Bank employees owing allegiance to BEFI have no other option but to adopt a path of agitation, a notice for which has already been served on the appropriate authorities, and they have decided to go on one day's strike on September 2, 1987. A situation of perpetual unrest, in banking industry, is being foisted upon bank employees by the Indian Banks Association. The Government of India being the owners of over 90% of the banking industry, has a direct responsibility to the people of this country to see that the banking functions are not disrupted.

I, therefore, request the hon. Minister to direct the Indian Banks Association to invite Bank Employees Federation of India for negotiations. Similar directions were issued earlier also in the case of Coal, Steel and various other public sector industries.

(viii) Need to set up Industries in Phulbani district of Orissa

SHRI RADHAKANTA DIGAL (Phulbani): Phulbani is one of the backward districts of Orissa. It is also one of the industrially backward districts in India. The Government of India had declared 82 districts all over the country as 'No Industry Districts', and Phulbani is one of them.

It is now five years since Phulbani was declared as a no-industry district, but no steps have been taken to set up an indus-

trial unit in that district. As elsewhere, here also, unemployment problem has been increasing.

Phulbani is ideally located for the establishment of forest-based industries like paper etc. There is also scope for setting up agro-based and mineral-based industries in the district.

As the district of Phulbani is predominantly inhabited by Tribals and Harijans, it is necessary to take all possible steps for its development. So, I request that industries should be set up in that district on a priority basis.

[Translation]

(ix) Resentment among the villagers of Delhi against acquisition of their land and houses

SHRI BHARAT SINGH (Outer Delhi): The cultivable land of Nangal Deval village which is 800 years old was acquired many years ago by the Delhi Administration. Most of the people there were engaged in farming earlier but now animal husbandry and dairy farming are the only sources of their livelihood. Now the Delhi Administration has acquired their houses also. Not only this, there are many houses which do not figure in the first survey list for payment of compensation. Besides, the amount of compensation proposed for these houses is very nominal. The villagers are highly agitated over the matter because the houses which do not figure in the survey list will not either get compensation or alternative site for houses. The villagers are agitated because they feel that earlier their means of livelihood was snatched and now they are being forced out of their houses. 360 villagers have taken up this challenge and they will not leave their houses because they are not getting adequate compensation.

I therefore, urge the Government not to acquire even an inch of land in Delhi particularly the houses outside *Lal dora* or the land belonging to temples, mosques, Gurudwaras or Ashram Trusts etc. Besides, the houses in villages should neither be demolished nor any land acquired. The people suffer a lot on this account. The Delhi Administration acquires the land and later sells the same to the housing societies at exorbitant prices, thereby earning huge profit. Whoever wants to purchase land, he should do so direct from the farmer so that the latter is adequately compensated. The Delhi Administration should withdraw the notices served on houses and lands.

12.14 hrs.

SUPPLEMENTARY DEMANDS FOR GRANTS (General) 1987-88

[English]

MR. DEPUTY SPEAKER: The House shall now take up discussion and voting on the Supplementary Demands for Grants in respect of Budget (General) for 1987-88.

Motion moved:

"That the respective supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper be granted to the President out of the Consolidated Fund of India to defray the charges that will come in course of payment during the year ending 31st day of March, 1988 in respect of the following demands entered in the Second column thereof"

Demands Nos. 10, 18, 21, 22, 24, 27, 40, 42, 44, 46, 53, 58, 64, 66, 69 and 77."